

Central Administrative Tribunal  
Jabalpur Bench

OA No.733/06

Jabalpur, this the 27<sup>th</sup> day of October 2006.

CORAM

Hon'ble Dr.G.C.Srivastava, Vice Chairman

Hon'ble Mr.A.K.Gaur, Judicial Member

R.S.Maharolia

S/o Late Shri K.L.Maharolia

R/o Prestige Enclave

Flat No.203, behind Honda Agency

Napier Town

Jabalpur.

Applicant

(By advocate Shri S.Ganguly)

Versus

1. Union of India through  
Secretary  
Ministry of Sports & Youth Welfare  
Shastri Bhavan  
New Delhi.
2. Director General  
Sports Authority of India  
Jawaharlal Nehru Stadium  
Lodhi Road  
New Delhi
3. Regional Director  
(In-charge Central Zone)  
Sports Authority of India  
Rajiv Gandhi Bhavan  
Shyamla Hills  
Bhopal.
4. Office-in-charge  
Sports Authority of India  
Ranital Sports Complex  
Ranital  
Jabalpur.
5. Shri R.P.Thakran  
Administrator  
Sports Authority of India

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Training Centre  
Ranital Sports Complex  
Jabalpur.

Respondents.

(By advocate: Shri A.P.Khare)

### ORDER

By Dr.G.C.Srivastava, Vice Chairman

It has been submitted that the applicant retired on 31.3.2006 but he has not yet received the gratuity amount for want of "No Dues Certificate" as per A-7. The applicant made a representation dated 1.6.06 against withholding of the gratuity amount, which has not yet been replied to by the respondents. Hence this OA.

2. Learned counsel for the applicant submitted that the applicant would be satisfied if the competent authority is directed to decide his representation within a specified period and release the gratuity amount due to him within this period.

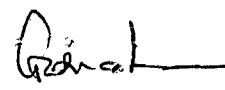
3. Accepting this prayer, we direct <sup>the</sup> respondent, <sup>G</sup> to decide the representation filed by the applicant on 1.6.06 and also take into account the submissions made in this OA and pass a detailed and reasoned order regarding release of gratuity and whatever amount due to him should also be released within a period one month from the date of receipt of this order.

4. Shri A.P.Khare appearing on behalf of the respondents is directed to take note of compliance of this order within one month as mentioned above.

5. Applicant may be given a personal hearing before any order is passed.

6. With these directions, the OA is disposed of.

  
(A.K. Gaur)  
Judicial Member


  
(Dr. G.C. Srivastava)  
Vice Chairman


aa. प्रत्येक सं को/न्या.....जबलपुर, दि.....  
परिचित/वि जानो विता—

- (1) सचिव, जल संसाधन विभाग, जबलपुर
- (2) जल संसाधन विभाग, जबलपुर
- (3) जल संसाधन विभाग, जबलपुर
- (4) जल संसाधन विभाग, जबलपुर

सूचना कि आदेशों को लागू करने के लिए

उप रजिस्ट्रार

  
A.P. Khare A.N.O.

  
31.10.06